

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

R.A. NO.33/2003
M.A. NO.253/2003
in
O.A. NO.404/2002

This the 4th day of February, 2003

HON'BLE SHRI JUSTICE V.S.AGGARWAL, CHAIRMAN

HON'BLE SHRI V. K. MAJOTRA, MEMBER (J)

Union of India

... Applicants

-versus-

Bharat Lal Meena

... Respondents

O R D E R (By Circulation)

Hon'ble Shri V.K.Majotra, Member (A) :

This is an application made by respondents in OA No.404/2002 seeking review of order dated 21.11.2002 by which the said OA was disposed of. The grounds taken up in the OA by respondents have been reiterated here. No error apparent on the face of record has been brought out. We have gone through the review application carefully. In our considered view it is merely an attempt to argue the matter afresh. Such an endeavour is not within the ambit and scope of review.

2. This review application is dismissed, therefore, in circulation.

V.K.Majotra
(V. K. Majotra)

Member (A)

(S) Ag
(V. S. Aggarwal)
Chairman

/as/